

Report of the Joint Committee in the matter of OA NO. 1276/2024 titled as Sudarshan Singh & Ors. V/s State of Punjab & Others in compliance to the orders of Hon'ble National Green Tribunal dated 08/11/2024.

**1. Background and Orders of Hon'ble National Green Tribunal:**

- 1.1 The matter is regarding the allegation of the applicant regarding illegal mining being done by a stone crusher namely M/s Vijay Luxmi Gram Udyog (Respondent No. 10) situated at Village-Akalgarh, Tehsil & District-Pathankot in the vicinity of the stone crusher and non-compliance of Environmental Norms. The Hon'ble' NGT has passed following directions vide order dated 08/11/2024 (Annexure-1).
- 1.2 **Para No. 5.** - Having regard to the seriousness of allegation made in the OA, the Hon'ble NGT has formed a Joint Committee comprising of (1) the Representative of the Member Secretary, Central Pollution Control Board (CPCB), (2) Member Secretary, Punjab Pollution Control Board (PPCB), (3) Regional Office, MoEF&CC, Chandigarh and (4) District Magistrate, Pathankot. District Magistrate, Pathankot who will act as a coordinating agency in the Joint Committee.
- 1.3 **Para No. 6:-** The Joint Committee will visit the site and ascertain the extent of illegal mining and the persons responsible for the same. The Joint Committee will also visit the site of Respondent No 10 and will ascertain if Respondent No. 10 is complying with all the clearance conditions and the environmental norms and also find out the source of raw material of Respondent No. 10 as compared to the electricity consumption and ascertain the extent of raw material procured illegally, if any, by the said respondent. The Joint Committee will also give a restoration plan for the damage caused to the area on account of the illegal mining.

**2. Compliance of the orders of Hon'ble National Green Tribunal:**

**2.1 Constitution of the Joint Committee:**

In compliance to the orders of Hon'ble National Green Tribunal, a Joint Committee comprising of the following Members of the Joint Committee was constituted.

1. Shri Arashdeep Singh Lubana, Sub Divisional Magistrate, Pathankot.
2. Dr. Dharmendra Kumar Gupta, Director/Scientist 'F', MoEF&CC, Regional Office, Chandigarh.
3. Shri Jagdish Prasad Meena, Scientist 'D', CPCB, Regional Directorate, Chandigarh.
4. Er. Vishavpal Goel, Executive Engineer Cum District Mining Officer, Pathankot
5. Er. Sukhwant Singh, Assistant Environmental Engineer, Punjab Pollution Control Board, Regional Office, Batala.



## 2.2. Site Visits:

The site visit was undertaken by the Joint Committee on 23/01/2025, the date communicated by the office of Deputy Commissioner, Pathankot vide letter no. 128-30 dated 20/01/2025 (**Annexure-2**). Sub Divisional Officer and Junior Engineer, Mining Department, Pathankot were also present during the site visit.

## 2.3 Report of the Joint Committee:-

### 2.3.1. Issues raised by the applicants during the site visit:

The following key issues were raised by the applicants before the Joint Committee:-

- i. During site inspection Joint committee met Shri Surjit Singh (Applicant-3) at his residence at Village-Akalgarh, he intimated that the respondent Stone Crusher has done illegal mining in the Agricultural Land having joint holding of the land (owner of stone crusher and Shri Surjit Singh). Regular complaints have been made to the Mining Department against the stone crusher doing illegal mining. Further, due to the mining in the Agriculture Land, the water level of the ground water has fallen and has also caused high risk of flood.
- ii. Shri Ashok Singh (Applicant-2) was also called at the site and he informed that his Agriculture Land has also been illegally mining by the said stone crusher and has also degraded the environment. Apart from the above, the stone crusher is non-complying with the various rules and regulations of Department of Mines & Geology, Punjab and Punjab Pollution Control Board.
- iii. Thereafter, both the applicants, has shown the agriculture land to the Joint Committee near the stone crusher and alleged that the yield of their crops have been decreased due to the operation of the stone crusher and mining. The soil erosion in the Agricultural land were also shown to the team.

### 2.3.2. Observations and Findings of the Joint Committee:

The stone crusher M/s Vijay Luxmi Gram Udyog is situated at Village-Akalgarh, Tehsil & District-Pathankot and has obtained Consent to Establish (NOC) from the Punjab Pollution Control Board in year-1998 after fulfilment of siting criteria prescribed by the Board and verification by the Revenue Department. Thereafter, the stone crusher has obtained auto-generated Consent to Operate from the Punjab Pollution Control Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which are valid upto 16/07/2029 (**Annexure-3**).

- i. The stone crusher has obtained registration from the Department of Mines & Geology, Govt. of Punjab as per the Punjab Minor Mineral Rules, 2013, which is valid till 25/07/2025 (**Annexure-4**). Further, the unit submits the monthly returns to the Department of Mines &

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- Geology, Punjab as per the Punjab Minor Mineral Rules, 2013. The copy of the monthly returns along with electricity bills are attached as **(Annexure-5)**.
- ii. It is pertinent to mention here that these returns are checked by the District Mining Officer, Pathankot with the consumption of electricity by the stone crusher. The stone crusher is procuring the raw material from the RBM desilting site of barrage project of Shahpur Kandi Dam Project at Village-Mattikot and has been authorized by the Department of Mines & Geology.
  - iii. The stone crusher is surrounded by the Agricultural Land and some orchards. There are no residential houses/school within the vicinity of the stone crusher. There is no river near the stone crusher from which the flood may occur in the nearby area as alleged in the application.
  - iv. The stone crushing unit has provided primary crushing unit namely jaw crusher, secondary crushing unit namely rotopactor followed by vibrating screen (02 no.) along with sand screw as machinery in the stone crushing unit.
  - v. The unit has provided ramp for the unloading of raw material into the hopper of the feeding point of the stone crusher but not provided fixed water sprinkling arrangement.
  - vi. During visit, the stone crusher was not in operation due to the non-availability of raw material. However, some earlier stocked raw material was found at the site.
  - vii. Since, the stone crusher were not in operation at the time of inspection, nothing could be observed with regard to dust emissions causing damage to crops, noise pollution and waste water discharged by the stone crushers. Further, monitoring of stone crushers for verification of compliance to emission norms and noise pollution norms could not be done for the same reason.
  - viii. The Joint Committee also verified the factual position regarding dust suppression system installed and pollution control measures taken by respondent No. 10 (Stone Crusher). In this regard, Central Pollution Control Board (CPCB) has issued Environmental Guidelines for stone crushers, to prevent/suppress fugitive dust emissions from their operation. These guidelines also include regulatory/monitoring mechanism for stone crushing units. The pointwise compliance of Environmental Guidelines by the stone crusher verified by the Joint Team is as under :-

S. No.	Fugitive Emission Source Locations/Particulars.	Checklist/requirement for compliance of conditions of Environmental guidelines.	Status of Compliance as on 23/01/2025, as verified by the Joint Committee.
1	Unloading area of raw material Primary Crusher, Screeners, conveyers belts transfer points.	Water sprinklers installed with adequately designed nozzles.	The stone crusher has provided sprinklers in the movement area and water sprinkling is being done at the vibrating screen.

2	Primary crushers, Secondary crushers, Screeners and tertiary crushers.	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	The primary crusher and the secondary crushers are enclosed with GI Sheets and from the top to prevent fugitive emissions during crushing.
3	Secondary, Tertiary crushers and Screener.	Dry extraction cum bag filter followed by cyclone.	The raw material (River Bed Material) of the stone crusher is in wet form and washing water is also used during screening therefore, dry extraction could not be done.
4	Covering of Conveyor belts from node to node with a thick sheet of suitable material.	Covering of Conveyor belts.	The stone crusher has covered the conveyor belts with GI sheets.
5	At discharge points.	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	The unit has provide conventional chutes only.
6	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher.	Wind breaking wall	Provided, but Committee observed that the stone crusher has not provided wind breaking wall of adequate height.
7	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled.	The roads and ramp are stabilized with river bed material and aggregates.
8	Suppression of dust within the premises.	Arrangement of rotating water sprinkling system/Fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension.	The stone crusher has provided sprinklers in the movement area and water sprinkling is being done at the vibrating screen.
9	Green belt.	Plantation of 2-3 rows of tall trees around the periphery of crusher	Natural Plantation done around periphery, however same needs to be enhanced. At the time of the visit, the committee observed a very scanty plantation on the periphery of the stone crusher.
10	CCTV/PTZ camera.	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage.	Provided at entrance and at one corner. The unit was advised to provide more cameras in the vicinity.
11	Jaw Shed.	The stone crushing unit shall be provided with acoustic enclosure near jaw sheds and shall be properly designed and approved by	The primary crusher and the secondary crushers are enclosed with GI Sheets.



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4	Covering of Conveyor belts from node to node with a thick sheet of suitable material.	Covering of Conveyor belts.	The stone crusher has covered the conveyor belts with GI sheets.
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4.



		the State Pollution Control Board	
12	Spray Nozzle System.	The water mists spray nozzle shall be interlocked with stone crushing unit main energy supply and water supply meter.	Could not be verified as the stone crusher was not in operation.
13	Approach Roads.	All approach roads and ramps shall be properly paved so that it does not lead to dust pollution.	The roads and ramp are stabilized with river bed material and aggregates.
14	Washing Plant.	In case of stone crusher units sedimentation tanks commensurate to the plant's capacity needs shall be built immediately so that effluents are not drained in the open directly which ultimately feeds the river.	Complying.
15	Sedimentation tank.	In that case, the effluent from sedimentation tank shall be treated and the silt, soil shall be reused in field, road construction, brick making etc.	Complying.

- i. From the perusal of above-mentioned Environmental Guidelines, it has been found that the proper compliance of guidelines could not be verified as the stone crusher was not in operation. However, the stone crusher is partially complying with the some of the Environmental Guidelines issued by the CPCB.
- ii. The area around the stone crusher and the area shown by the applicant in the petition was also visited by the Joint Team and no fresh mining was observed in that area. However, around the stone crusher, mined area was found by the Joint Committee, but there were vegetation growth on that area depicting that the mining has been carried out in that area around 5 to 6 years ago. However, it could not be ascertained whether the said mining have been done by the alleged stone crusher or some other person.
- iii. In some of the area where earlier mining has been done, an orchard of Lithci Fruit, Guava has been developed by the land owner after the proper levelling and land development.
- iv. It is also come to the notice of the Joint Team that there are some land dispute between the applicants and the owner of the stone crusher.
- v. The unit is located at Latitude 32.24162 N, Longitude 75.614582 E, further reported has approximate area of about One Acres.
- vi. The unit has installed a weighbridge at its premises for weighing raw materials and finished products; however, during the visit, it was found to be non-operational
- vii. The unit has installed a vibrating screening system that is not enclosed with GI/MS sheet on the top and at least three sides from the ground level. Additionally, a flexible pipe is provided for manual water sprinkling.

- viii. Furthermore, some portions of the conveyor belts remain uncovered, while covers have been provided at other locations.
- ix. The unit is meeting its water requirement through one bore well for drinking and sprinkling purpose. Flow meter has not installed at the tube well and a record of the same was not maintained.
- x. The unit has not obtained permission to extract groundwater from the Punjab Water Regulation Development Authority (PWRDA). At the time of the visit, the committee observed a very scanty plantation on the periphery of the stone crusher. The committee observed that the stone crusher has not provided wind breaking wall.

### 3. Conclusion and Recommendations:-

- 3.1 No fresh mining in the area around the stone crusher and area shown by the applicant was observed by the Joint Team and only 5 to 6 years old mined land was found. However, it was not ascertained whether the mining has been done by the alleged stone crusher.
- 3.2 The stone crusher has obtained Consent to Operate from the Punjab Pollution Control Board and same is valid upto 16/07/2029. Moreover, the stone crusher has obtained mining registration from the Department of Mines & Geology, which is valid upto 25/07/2025. Thus, the above mentioned stone crusher has obtained requisite permissions from the concerned departments for its operation.
- 3.3 The stone crusher has filed monthly returns to the Department of Mines & Geology, Punjab and has submitted the electricity bills to the Department and same has been found in order viz a viz electricity consumption and production. The stone crusher has also shown the bills of the legal source of raw material for the stone crusher.
- 3.4 No traces of fresh mining have been found in the nearby area of the stone crusher, however, around the stone crusher, mined area was found by the Joint Committee, but there was vegetation growth over that area depicting that the mining has been carried out in that area around 5 to 6 years ago. However, it could not be ascertained whether the said mining have been done by the alleged stone crusher or some other person.
- 3.5 The stone crusher is mostly complying with the Environmental Guidelines issued by the CPCB for the stone crushing unit and some of the condition could not be verified due to non-operation of stone crusher.
- 3.6 The unit shall provide proper wind-breaking walls in appropriate directions, without gaps, to contain fugitive emissions from higher transfer points on conveyors and stored material.
- 3.7 The unit shall develop a green belt in a very scientific manner, keeping its objective in mind.
- 3.8 The unit shall install flow measuring device at bore well and records of fresh water consumption was maintained.
- 3.9 The unit shall obtain permission from the Punjab Water Regulation Development Authority (PWRDA) to extract groundwater from bore well.

6.



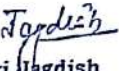
- 3.10 The unit shall educate engaged workers and provide them with personal protective equipment (like PPE kits) while working at the crusher.
- 3.11 The unit should provide a name/sign board of adequate size at the main entrance.
- 3.12 The unit may do dense plantation (native species) to combat with dust and noise pollution.

**Prayer:-**

It is humbly prayed that the above report of the Joint Committee may be considered and taken on record and appropriate orders be passed please.

  
Shri Arashdeep  
Singh Lobana,  
Sub Divisional  
Magistrate,  
Pathankot.

  
Dr. Dharmendra  
Kumar Gupta,  
Director/Scient  
ist 'F', MoEF  
&CC, Regional  
Office,  
Chandigarh.

  
Shri Jagdish  
Prasad Meena,  
Scientist 'D',  
CPCB,  
Regional  
Directorate,  
Chandigarh.

  
Er. Vishavpal  
Goel,  
Executive  
Engineer  
Cum District  
Mining  
Officer,  
Pathankot.

  
Er. Rajesh  
Kumar, EE  
PPCB, RO,  
Batala.

  
Er. Sukhwant  
Singh, AEE,  
PPCB, RO,  
Batala.

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**Original Application No. 1276/2024  
(I.A. No.553/2024)

Sudarshan Singh &amp; Ors.

Applicant(s)

Versus

State of Punjab &amp; Ors.

Respondent(s)

Date of hearing: 08.11.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mrs. Mena Tarnaich, Adv.

**ORDER**

1. In this original application, allegation of the applicant is that Respondent No. 9 and 10 i.e. M/s Vijay Lakshmi Gram Udyog and its proprietor are involved in illegal mining at village Akalgarh, Tazpur tehsil district Pathankot, Punjab. The allegation of the applicant is that the large-scale mechanised mining and operation of the crusher in the village concerned has impacted the environment adversely and that not only is illegal mining being done, but it is unregulated and unscientific, and it can also alter the course of the River flowing nearby increasing the risk of flood.

2. Learned counsel for the applicant during the course of the argument has referred to the Punjab Crusher Policy 2023 (Annexure A-24) and has relied upon clauses 16 (d) & (e) of the said policy, which require the crusher owner to be accountable for the source of minerals for crushing and further places the onus upon the crusher owner to satisfy the concerned mining officer by producing the details of source in the monthly return. She has

further referred to the RTI information received from the concerned authority to show that Respondent No. 10 is not filing the return in terms of the policy. She has also referred to Annexure A – 16 issued by the concerned officer of the State of Himachal Pradesh referring to Himachal Pradesh Mineral Policy 2013, which does not permit transportation of boulders, cobbles, hand-broken road ballast, etc., outside the State from the Rivers/Stream beds. Further reliance has been placed upon Annexure A – 17 issued by the Government of Jammu and Kashmir, providing that the minor minerals will be exclusively sold and utilised within the state only. She has submitted that Respondent No. 10 does not have a proper source of raw material, but it is still operating. Referring to the electricity bills filed from page 255 onwards and comparing them, she has submitted that the electricity consumption of Respondent No. 10 is increasing which indicates the increasing volume of work being done by the said respondent. She has also placed reliance upon the photographs filed as Annexure A – 10 to show that even Pocklan machines are used for digging the agricultural fields in the course of the illegal mining and has referred to the newspaper reports, especially on page 327, wherein reference of the Respondent No. 10 has come. She has also submitted that though the notice on page 232 was issued by the Executive Engineer, Drainage Mining Division, Pathankot, to Respondent No. 10 stating about extraction of R.B.M/ Minor Mineral without authority thereafter, no action against Respondent No. 10 has been taken.

3. The Material pointed out by the applicant's counsel and the plea taken in the OA reveal that a substantial issue relating to compliance with environmental norms is involved.

4. Issue notice to the respondents. Applicant is directed to serve the respondents and file the affidavit of service at least one week before the next hearing date. Respondents are directed to file their response/reply by way of affidavit at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

5. Having regard to the seriousness of allegation made in the OA we also form a Joint Committee comprising of (1) the Representative of the Member Secretary, Central Pollution Control Board (CPCB), (2) Member Secretary, Punjab Pollution Control Board (PPCB), (3) Regional Office, MoEF & CC, Chandigarh and (4) District Magistrate, Pathankot. District Magistrate, Pathankot who will act as a coordinating agency in the Joint Committee.

6. The Joint Committee will visit the site and ascertain the extent of illegal mining and the persons responsible for the same. The Joint Committee will also visit the site of Respondent No. 10 and will ascertain if Respondent No. 10 is complying with all the clearance conditions and the environmental norms and also find out the source of raw material of Respondent No. 10 as compared to the electricity consumption and ascertain the extent of raw material procured illegally, if any, by the said respondent. The Joint Committee will also give a restoration plan for the damage caused to the area on account of the illegal mining. The Joint Committee will submit the report before the Tribunal within 8 weeks.

7. List on 24.02.2025.

8. Let a copy of this order along with a copy of the OA be forwarded to the CPCB, PPCB, Regional Office, MoEF & CC, Chandigarh and District Magistrate, Pathankot.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

November 08, 2024  
Original Application No. 1276/2024  
(I.A. No.553/2024)  
AS..

**OFFICE OF DEPUTY COMMISSIONER, PATHANKOT**  
**(DRA Branch)**

**Order**

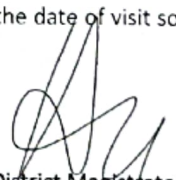
**Sub:-** Regarding O.A. No. 1276 of 2024 titled as Sudarshan Singh & Others V/s State of Punjab before the Hon'ble National Green Tribunal, New Delhi.

In reference to above subject, it is intimated that a petition has filed by the Sudarshan Singh & Others in the Hon'ble National Green Tribunal, New Delhi regarding the and its proprietor are involved in illegal mining at village Akalgarh, Tazpur tehsil district Pathankot, Punjab by M/s Vijay Lakshmi Gram Udyog. The matter was listed before Hon'ble Tribunal on 08/11/2024 and following orders have been passed:-

5. *Having regard to the seriousness of allegation made in the OA we also form a Joint Committee comprising of (1) the Representative of the Member Secretary, Central Pollution Control Board (CPCB), (2) Member Secretary, Punjab Pollution Control Board (PPCB), (3) Regional Office, MoEF & CC, Chandigarh and (4) District Magistrate, Pathankot. District Magistrate, Pathankot who will act as a coordinating agency in the Joint Committee.*
6. *The Joint Committee will visit the site and ascertain the extent of illegal mining and the persons responsible for the same. The Joint Committee will also visit the site of Respondent No. 10 and will ascertain if Respondent No. 10 is complying with all the clearance conditions and the environmental norms and also find out the source of raw material of Respondent No. 10 as compared to the electricity consumption and ascertain the extent of raw material procured illegally, if any, by the said respondent. The Joint Committee will also give a restoration plan for the damage caused to the area on account of the illegal mining. The Joint Committee will submit the report before the Tribunal within 8 weeks.*

In compliance to above, the **Sub Divisional Magistrate, Pathankot and Executive Engineer cum District Mining Officer, Pathankot** are hereby nominated on behalf of District Administration, Pathankot as the member of the Joint Committee along with the representative of Central Pollution Control Board, Punjab Pollution Control Board & Ministry of Environment, Forest & Climate Change, Govt. of India. The Joint Committee shall visit the above said site on 23/01/2025 shall submit its Joint Report to the undersigned within one week from the date of visit so that same may be filed in the Hon'ble National Green Tribunal, New Delhi.

**DA/Copy of the orders dated 08/11/2024.**


  
District Magistrate,  
Pathankot

**Endst. No. DRA(M)/ 128-30**

**Dated : 20/01/2025**

A copy of the above is forwarded to :-

1. The Sub Divisional Magistrate, Pathankot.
2. The Executive Engineer cum District Mining Officer, Pathankot
3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Batala to inform the representative of CPCB and MoEF & CC, Govt. of India for the date of the visit.

  
District Magistrate,  
Pathankot



## PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala  
Website:- www.ppcb.punjab.gov.in

### AUTO GENERATED RENEWAL CERTIFICATE

Under the provisions of  
Water (Prevention & Control of Pollution) Act, 1974

Office Dispatch No: OCMMS/CTO(Water)/2024/004347

Date: 16/07/2024

Industry Registration ID: R14PKT1995551

Application No: 26250396

To, **Sh Yash Pal,**  
**Sole Proprietor,**  
**M/s M/s Vijay Laxmi Gram Udyog,**  
**Vill. Kalgarh (tajpur) ,**  
**Pathankot, Punjab, 145001**

Subject : **Auto Generation of Renewal Certificate for Consent to Operate granted under the Water (Prevention & Control of Pollution) Act, 1974**

With reference to your application for renewal of Consent to Operate for operation of an industrial unit u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, the self-declaration uploaded by Sh Yash Pal, (Sole Proprietor), is hereby acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

#### 1. Particulars of Auto Generated Renewal Certificate.

<b>Certificate No.:</b>	CTO/Renewal/PKT/2024/26250396		
<b>Date of issue:</b>	2024-07-16		
<b>Date of expiry:</b>	2029-07-16		
<b>Certificate Type:</b>	Renewal (Auto Generated)		
<b>Previous CTE/CTO/Authorization No. &amp; Validity :</b>	<b>Previous consent No:</b>	<b>Date Of Issue:</b>	<b>Date Of Expiry:</b>
	10378114	2019-07-06 00:00:00.0	2024-09-30 00:00:00.0

#### 2. Particulars provided by the industry

<b>Name &amp; Designation of the Occupier:</b>	Sh Yash Pal, (Sole Proprietor)				
<b>Address of Industrial premises:</b>	VILL. KALGARH (TAJPUR)				
<b>Existing Capital investment / Project Cost of the industry</b>	26.4 (lakhs)				
<b>Category of Industry</b>	ORANGE				
<b>Type of Industry</b>	2064-Stone crushers				
<b>Scale of the Industry</b>	Small				
<b>Office District</b>	Pathankot				
<b>CTE/CTO/Authorization applied for</b>	5 years				
<b>Fee Details</b>	<b>Payment Mode</b>	<b>Amount</b>	<b>Transaction ID</b>	<b>Date of Transaction</b>	<b>Date of verification</b>
	NEFT	14500.00	IDIBH24193123028	2024-07-11 00:00:00.0	2024-07-16 13:47:14.257

"This is computer generated document from OCMMS by PPCB"

M/s Vijay Laxmi Gram Udyog,Vill. Kalgarh (tajpur) ,26250396

Page1

This Auto Generated Renewal Certificate is hereby issued subject to the condition that in case, if any anomaly after Auto renewal is observed, that the entrepreneurs has submitted any false/ incorrect/ incomplete/forged facts and documents, the PPCB shall initiate appropriate action for violation under the Environmental Laws/ Rules against the industry.

## Annexure-A

### Self Declaration

#### Auto renewal of consent to operate

I SH YASH PAL S/o Shri Gian Chand Aged 67 Years, Authorized Signatory SOLE PROPRIETOR (designation) of M/s M/S VIJAY LAXMI GRAM UDYOG (OCMMS ID R14PKT1995551 ) submitting this self declaration in favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) which is stated as under:

1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) was issued vide no. Dated and the same is valid upto
2. That we have not carried out any expansion / modernization / change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our category (from green to orange or orange to red or so on) or our scale (from small to medium or large). Detail of changes made if any and how extra pollutant shall be treated are given in box below\*
3. That we are complying with conditions of previous consent/ authorization.
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate /authorization.
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986.
6. That no prohibitory directions are issued from Courts/ Appellate Authority/ National Green Tribunal/ other Judicial authority.
7. I acknowledge that any wrong / partial / forged information /document submitted by me or any false affirmation made by the undersigned, I shall be liable for action as deemed fit by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ HWM Rules, 2016/ BMW Rules, 2016.
8. In case of brick kiln , the brick kiln shall replace at least 20% of its fuel from coal to paddy straw pellets, as per the directive given by the State Government u/s 5 of EPA 1986 vide Notification No 10/574/2022-STE1/443 dated 04.11.2022 and shall maintain records of the same for monitoring and inspection by the Board.

**\*Details of changes if any alongwith proposed mechanism of treating extra pollutant  
(fill if applicable as per point 2)**

**Applicant  
YASH PAL**

Date: 16/07/2024



# PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala  
Website:- www.ppcb.punjab.gov.in

## AUTO GENERATED RENEWAL CERTIFICATE

Under the provisions of  
Air (Prevention & Control of Pollution) Act, 1981

Office Dispatch No: OCMMS/CTO(Air)/2024/004348

Date: 16/07/2024

Industry Registration ID: R14PKT1995551

Application No: 26250264

To, **Sh Yash Pal,**  
**Sole Proprietor,**  
**M/s M/s Vijay Laxmi Gram Udyog,**  
**Vill. Kalgarh (tajpur) ,**  
**Pathankot, Punjab, 145001**

Subject : **Auto Generation of Renewal Certificate for Consent to Operate granted under the Air (Prevention & Control of Pollution) Act, 1981**

With reference to your application for renewal of Consent to Operate for operation of an industrial unit Air (Prevention & Control of Pollution) Act, 1981, the self-declaration uploaded by Sh Yash Pal, (Sole Proprietor), is hereby, acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

### 1. Particulars of Auto Generated Renewal Certificate.

<b>Certificate No.:</b>	CTO/Renewal/PKT/2024/26250264		
<b>Date of issue:</b>	2024-07-16		
<b>Date of expiry:</b>	2029-07-16		
<b>Certificate Type:</b>	Renewal (Auto Generated)		
<b>Previous CTE/CTO/Authorization No. &amp; Validity :</b>	<b>Previous consent No:</b>	<b>Date Of Issue:</b>	<b>Date Of Expiry:</b>
	10378694	2019-07-06 00:00:00.0	2024-09-30 00:00:00.0

### 2. Particulars provided by the industry

<b>Name &amp; Designation of the Occupier:</b>	Sh Yash Pal, (Sole Proprietor)				
<b>Address of Industrial premises:</b>	VILL. KALGARH (TAJPUR)				
<b>Existing Capital investment / Project Cost of the industry</b>	26.4 (lakhs)				
<b>Category of Industry</b>	ORANGE				
<b>Type of Industry</b>	2064-Stone crushers				
<b>Scale of the Industry</b>	Small				
<b>Office District</b>	Pathankot				
<b>CTE/CTO/Authorization applied for</b>	5 years				
<b>Fee Details</b>	<b>Payment Mode</b>	<b>Amount</b>	<b>Transaction ID</b>	<b>Date of Transaction</b>	<b>Date of verification</b>
	NEFT	14500.00	IDIBH24193122679	2024-07-11 00:00:00.0	2024-07-16 13:39:58.333

"This is computer generated document from OCMMS by PPCB"

M/s Vijay Laxmi Gram Udyog,Vill. Kalgarh (tajpur) ,26250264

Page1

This Auto Generated Renewal Certificate is hereby issued subject to the condition that in case, if any anomaly after Auto renewal is observed, that the entrepreneurs has submitted any false/ incorrect/ incomplete/forged facts and documents, the PPCB shall initiate appropriate action for violation under the Environmental Laws/ Rules against the industry.

## Annexure-A

### Self Declaration

#### Auto renewal of consent to operate

I SH YASH PAL S/o Shri Gian Chand Aged 67 Years, Authorized Signatory SOLE PROPRIETOR (designation) of M/s M/S VIJAY LAXMI GRAM UDYOG (OCMMS ID R14PKT1995551 ) submitting this self declaration in favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) which is stated as under:

1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) was issued vide no. Dated and the same is valid upto
2. That we have not carried out any expansion / modernization / change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our category (from green to orange or orange to red or so on) or our scale (from small to medium or large). Detail of changes made if any and how extra pollutant shall be treated are given in box below\*
3. That we are complying with conditions of previous consent/ authorization.
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate /authorization.
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986.
6. That no prohibitory directions are issued from Courts/ Appellate Authority/ National Green Tribunal/ other Judicial authority.
7. I acknowledge that any wrong / partial / forged information /document submitted by me or any false affirmation made by the undersigned, I shall be liable for action as deemed fit by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ HWM Rules, 2016/ BMW Rules, 2016.
8. In case of brick kiln , the brick kiln shall replace at least 20% of its fuel from coal to paddy straw pellets, as per the directive given by the State Government u/s 5 of EPA 1986 vide Notification No 10/574/2022-STE1/443 dated 04.11.2022 and shall maintain records of the same for monitoring and inspection by the Board.

**\*Details of changes if any alongwith proposed mechanism of treating extra pollutant  
(fill if applicable as per point 2)**

**Applicant  
YASH PAL**

Date: 16/07/2024

GOVERNMENT OF PUNJAB  
Mines and Geology

Crusher/Screening Plant Registration Certificate

Permit Category -

SC-60306

Whereas Sh./ M/s. **YASHPAL BAJWA** Owner of **MS VIJAY LAXMI GRAM UDYOG VILLAGE KALGARH (TAJPUR)** Crusher/Screening Plant has/have applied for the Registration of Stone Crusher of capacity of **Above 5000** Khasra No. **23//4, 23//5/2** Gram Panchayat **KALGARH (TAJPUR)** P.O... (post office) Tehsil **PATHANKOT** District **Pathankot** vide application no. **SC-60306** dated **2024-07-22** as per the provision of the THE PUNJAB STONE CRUSHER POLICY 2023.

Registration is hereby granted on the name of Shri/Ms **YASHPAL BAJWA** subject to the following conditions:-

1. The crusher owner/Screening plant owner shall ensure to submit all the Government dues as per Punjab Crusher Policy 2023 in time along with the monthly Production Returns, Electricity Bills, Weighment Slip/Mineral Transit Pass or any other document required by the Department of Mines and Geology, Punjab.
2. The crusher owner/Screening plant owner shall not indulge in any sort of illegal mining of any minor mineral.
3. The crusher owner/Screening plant owner shall abide by with the provisions of the Punjab Crusher Policy 2023, the Punjab Minor Mineral Rules, 2013, the Mines and Minerals (Development and Regulation) Act, 1957 and all orders/directions issued by the State Government from time to time made in regard of operation of Stone Crusher/Screening Plant.
4. The crusher owner/Screening plant owner shall allow the officer authorized by the department to enter the anytime premises of my Stone Crusher/Screening Plant for checking or assessment purposes.
5. The crusher owner/Screening plant owner shall pay all the requisite charges i.e Royalty/EMF/or any other Government dues to the Government as notified from time to time.
6. The crusher owner/Screening plant owner is not defaulter of any Government dues.
7. The crusher owner/Screening plant owner have never been convicted with imprisonment for any violation of Mines & Mineral (Regulation & Development) Act, 1957 and Rules made there under during the last three years.
8. The owner of the stone crusher shall observe/aside the provisions of :-
  1. The Air (Prevention and Control of Pollution) Act, 1981 and rules framed there under.
  2. The Water (Prevention and Control of Pollution) Act, 1974 and rules framed there under.
  3. The Environment (Protection) 1988 and rules framed there under.
  4. The Noise pollution (Regulation and Control) Rules, 2000.
  5. Punjab Minor Mineral Concession Rules, 2013 (amended time to time).
  6. Indian Forest Act, 1927
  7. Wildlife (Preservation) Act, 1972
  8. Forest (Conservation) Act, 1980
  9. The Punjab Crusher Policy 2023
  10. Any other Law/Provision related to the Stone crusher/comply with all the conditions of Environment Clearance.
9. The crusher Owner/screening plant owner ensure that the emission standards are as per the statute and as notify by the Govt. on 17.03.1998 or amended from time to time are adhered to.
10. The crusher Owner/screening plant owner shall adopt Pollution Control measures as per Govt. vide Notification No. 3/35/2013-STE(4)/734 dated 30.07.2013 or as amended from time to time.
11. The crusher Owner/screening plant owner shall submit a return As per prevailing policy of the month in

which such return is due in a form prescribed, giving details of total quantity of minerals crushed, electricity consume, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employees and wages paid etc.

12. Free access should be given to the officer/official of the department of Mines and Geology, Punjab for the verification of plant & machinery, source/supply of raw material, sale record and stocks of raw material and finished goods.
13. The crusher Owner/screening plant owner shall immediately report to the Deputy Commissioner and District Mining Officer of the District concerned about any accident which may take place during the course of crushing operation in serious bodily injury.
14. The crusher Owner/screening plant owner shall not pay wages less than the minimum wages prescribed by the Centre or State Government from time to time under the Minimum Wages, Act 1948, to the workers employed in the crushing unit.
15. In the event of non-observance of the condition in the registration certificate, the registration of stone crusher shall be terminated as per period specified in Punjab Crusher Policy 2023 and the consent of Punjab Pollution Control Board, if any, shall be invalid.
16. The crusher Owner/screening plant owner must adhere to all clauses of the Punjab Crusher Policy 2023 (or as amended from time to time) and all the rules and regulations or other directions of the Department of Mines and Geology, Punjab, made in regard to operation of Stone Crusher/Screening Plant
17. The crusher Owner/screening plant owner shall display the selling price of each item to be sold from unit on a notice board displayed at the crusher/screening plant premises.

The registration is valid up to [25/07/2025](#)

Date of issue [25/07/2024](#)

District Mining Officer  
Mines and Geology,  
[Pathankot](#)

#### Undertaking by applicant

1. I shall maintain the stock register as required by the department of Mines and Geology, Punjab.
2. I shall submit monthly Production Returns/VAT Returns/Electricity Bills, Weighment Slip/Mineral Transit Pass, detail of entry tax paid at the barrier or any other document required by the Department of Mines and Geology. Punjab.
3. I shall not indulge in any sort of illegal mining of any minor mineral.
4. I shall abide by with all the provisions of the Punjab Crusher Policy 2023, the Punjab Minor Mineral Rules, 2013, the Mines and Minerals (Development and Regulation) Act, 1957 and all orders/directions issued by the State Government from time to time made in regard of operation/commissioning of Stone Crusher/Screening Plant. The units shall also be required to comply with provisions laid down in all other related laws in force.
5. I shall allow the officer authorized by the department to enter the premises of my Stone Crusher/Screening Plant for checking or assessment purposes.
6. I shall ensure to pay the entire requisite charges i.e. Royalty/EMF/or any other Government dues to the Government as notified from time to time.

7. I shall not be a defaulter of any Government dues.
8. I have never been convicted with imprisonment for any violation of Mines & Mineral (Regulation & Development) Act, 1957 and Rules made there under during the last three years.
9. I shall display the selling price of each item to be sold from unit on a notice board displayed at the crusher/screening plant premises. The notice board must be simple, readable and of standard size. (outside premises)

Declaration:

1. In case of non compliance of the unit, then;
2. If unit is transfer by applicant to other person then prior approval/ consent will be taken from the department.

This is digitally issued certificate and does not required signature

# Management

Home (<https://mineandgeology.punjab.gov.in/sdo/index.php>) >  
(<https://mineandgeology.punjab.gov.in/sdo/index.php?c=stone-crusher-returns&Cid=>)

## ≡ Returns Details

(index.php?c=stone-crusher-returns)

Return Id **122680**

JE Last Review Date **06-08-2024**

Review By

SDO Last Review Date

Review By

XEN Last Review Date

Review By

Return Payment **Not-Paid**

Date of Submission **31/07/2024**

Return Period **14-06-2024 To 10-07-2024**

Name of the stone crusher: **MS VIJAY LAXMI GRAM UDYOG VILLAGE KALGARH (TAJPUR)**

Registration Number: **60306**

Name of the Village/Town: **KALGARH (TAJPUR)**

Tehsil: **PATHANKOT**

District: **Pathankot**

Name & address of the crusher owner: **YASHPAL BAJWA, S/O GIAN CHAND R/O LAXMI GARGEEN COLONY DHAKI PATHANKOT**

Name of the minor mineral being crusher: **Coarse sand/washed sand, Round Bajri, Bajri 10-20mm, Bajri 20-40mm, Bajri 40-60mm**

Capacity of the crusher (MT per day): **Above 5000**

Total Quantity processed / crushed: **33122**

419 Return Amount: Rs. 33122

Receipt of the Minor Mineral: -

Stock Register: Download File (<https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=stock-0a24fedb0ff4d845a086cd6d3ca87729.pdf>)

Receipt of the Minor Mineral:

Detail of Mine Quarry	Weight slip number	Name of mine/ screening plant/ other	Type of material	Quantity Received	Remark	Document
any other (to be specified by applicant)	attached	attached	attached	0		Download File ( <a href="https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=dcc5fd1aa54b3ab8d9fbec33007a3087.pdf">https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=dcc5fd1aa54b3ab8d9fbec33007a3087.pdf</a> )
Total Quantity Received (CFT):				0		

Quantity of Minor Material Processed/Crushed:

Quantity Processed / Crushed	Electricity Consumed	Power Generated	Electricity Bill	DG Reading
30111	5420		Download File ( <a href="https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=d55cf733d1a3215d366db5576afa1d1e.pdf">https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=d55cf733d1a3215d366db5576afa1d1e.pdf</a> )	-

### General Entry

Opening Stock Raw Material(CFT) (Previous month): **105948**

Opening Stock Processed material(CFT) (Previous month): **295583**

Raw material during the month(CFT): **0**

Material processed during the month(CFT): **30111**

Expansion Quantity(CFT): **3011**

Material sold during the month(CFT): **23200**

Balance Raw Material(CFT): **75837**

Balance Processed Material(CFT): **305505**

Stone Crusher : MS VIJAY LAXMI GRAM UDYOG VILLAGE KALGARH (TAJPUR) 

## Management

Home (<https://mineandgeology.punjab.gov.in/sdo/index.php>) >  
(<https://mineandgeology.punjab.gov.in/sdo/index.php?c=stone-crusher-returns&Cid=>)

### ≡ Returns Details

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Return Id	<b>160989</b>
JE Last Review Date	<b>16-10-2024</b>
Review By	<b>Navdeep singh(JE)</b>
SDO Last Review Date	<b>16-10-2024</b>
Review By	<b>Jasvir Singh(SDO)</b>
XEN Last Review Date	
Review By	
Return Payment	<b>Not-Paid</b>
Date of Submission	<b>31/08/2024</b>
Return Period	<b>11-07-2024 To 14-08-2024</b>
Name of the stone crusher:	<b>MS VIJAY LAXMI GRAM UDYOG VILLAGE KALGARH (TAJPUR)</b>
Registration Number:	<b>60306</b>
Name of the Village/Town:	<b>KALGARH (TAJPUR)</b>
Tehsil:	<b>PATHANKOT</b>
District:	<b>Pathankot</b>
Name & address of the crusher owner:	<b>YASHPAL BAJWA, S/O GIAN CHAND R/O LAXMI GARGEEN COLONY DHAKI PATHANKOT</b>
Name of the minor mineral being crusher:	<b>Coarse sand/washed sand, Round Bajri, Bajri 10-20mm, Bajri 20-40mm, Bajri 40-60mm</b>
Capacity of the crusher (MT per day):	<b>Above 5000</b>
Total Quantity processed / crushed:	<b>43608</b>

421 Return Amount: Rs. 43608

Receipt of the Minor Mineral: -

Stock Register: Download File (<https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=stock-8d4d75b3b0edbe02437466aff92584e7.pdf>)

Receipt of the Minor Mineral:

Detail of Mine Quarry	Weight slip number	Name of mine/ screening plant/ other	Type of material	Quantity Received	Remark	Document
any other (to be specified by applicant)	attached	attached	attached	0		Download File ( <a href="https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=82282dbc9d0d21ef74c19717fddeef3.pdf">https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=82282dbc9d0d21ef74c19717fddeef3.pdf</a> )
Total Quantity Received (CFT):				0		

Quantity of Minor Material Processed/Crushed:

Quantity Processed / Crushed	Electricity Consumed	Power Generated	Electricity Bill	DG Reading
39644	7136		Download File ( <a href="https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=02a07ceb7313c9f53786f7dd23893ac7.pdf">https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=02a07ceb7313c9f53786f7dd23893ac7.pdf</a> )	-

### General Entry

Opening Stock Raw Material(CFT) (Previous month): **75837**

Opening Stock Processed material(CFT) (Previous month): **305505**

Raw material during the month(CFT): **0**

Material processed during the month(CFT): **39644**

Expansion Quantity(CFT): **3964**

Material sold during the month(CFT): **26524**

Balance Raw Material(CFT): **36193**

Balance Processed Material(CFT): **322589**

Stone Crusher : MS VIJAY LAXMI GRAM UDYOG VILLAGE KALGARH (TAJPUR) 

## Management

Home (<https://mineandgeology.punjab.gov.in/sdo/index.php>) >  
(<https://mineandgeology.punjab.gov.in/sdo/index.php?c=stone-crusher-returns&Cid=>)

### ≡ Returns Details

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Return Id	<b>162359</b>
JE Last Review Date	<b>23-01-2025</b>
Review By	<b>Navdeep singh(JE)</b>
SDO Last Review Date	<b>13-02-2025</b>
Review By	<b>Jasvir Singh(SDO)</b>
XEN Last Review Date	
Review By	
Return Payment	<b>Not-Paid</b>
Date of Submission	<b>29/11/2024</b>
Return Period	<b>15-08-2024 To 20-09-2024</b>
Name of the stone crusher:	<b>MS VIJAY LAXMI GRAM UDYOG VILLAGE KALGARH (TAJPUR)</b>
Registration Number:	<b>60306</b>
Name of the Village/Town:	<b>KALGARH (TAJPUR)</b>
Tehsil:	<b>PATHANKOT</b>
District:	<b>Pathankot</b>
Name & address of the crusher owner:	<b>YASHPAL BAJWA, S/O GIAN CHAND R/O LAXMI GARGEEN COLONY DHAKI PATHANKOT</b>
Name of the minor mineral being crusher:	<b>Coarse sand/washed sand, Round Bajri, Bajri 10-20mm, Bajri 20-40mm, Bajri 40-60mm</b>
Capacity of the crusher (MT per day):	<b>Above 5000</b>
Total Quantity processed / crushed:	<b>72917</b>

423 Return Amount: Rs. 72917

Receipt of the Minor Mineral: -

Stock Register: Download File (<https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=stock-2d93db98534b7236a9d4f0a3c20d1bf7.pdf>)

Receipt of the Minor Mineral:

Detail of Mine Quarry	Weight slip number	Name of mine/ screening plant/ other	Type of material	Quantity Received	Remark	Document
any other (to be specified by applicant)	attached	attached	attached	0		Download File ( <a href="https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=3c6381ce7596574b0987c34e375c2280.pdf">https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=3c6381ce7596574b0987c34e375c2280.pdf</a> )
Total Quantity Received (CFT):				0		

Quantity of Minor Material Processed/Crushed:

Quantity Processed / Crushed	Electricity Consumed	Power Generated	Electricity Bill	DG Reading
66289	11932		Download File ( <a href="https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=5189922885bfce556057a272efa2983.pdf">https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=5189922885bfce556057a272efa2983.pdf</a> )	-

### General Entry

Opening Stock Raw Material(CFT) (Previous month): **187583**

Opening Stock Processed material(CFT) (Previous month): **171199**

Raw material during the month(CFT): **0**

Material processed during the month(CFT): **66289**

Expansion Quantity(CFT): **6628**

Material sold during the month(CFT): **56000**

Balance Raw Material(CFT): **121294**

Balance Processed Material(CFT): **188116**

Stone Crusher : MS VIJAY LAXMI GRAM UDYOG VILLAGE KALGARH (TAJPUR) 

## Management

Home (<https://mineandgeology.punjab.gov.in/sdo/index.php>) >  
(<https://mineandgeology.punjab.gov.in/sdo/index.php?c=stone-crusher-returns&Cid=>)

### ≡ Returns Details

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Return Id	<b>162360</b>
JE Last Review Date	<b>23-01-2025</b>
Review By	<b>Navdeep singh(JE)</b>
SDO Last Review Date	<b>13-02-2025</b>
Review By	<b>Jasvir Singh(SDO)</b>
XEN Last Review Date	
Review By	
Return Payment	<b>Not-Paid</b>
Date of Submission	<b>29/11/2024</b>
Return Period	<b>21-09-2024 To 20-10-2024</b>
Name of the stone crusher:	<b>MS VIJAY LAXMI GRAM UDYOG VILLAGE KALGARH (TAJPUR)</b>
Registration Number:	<b>60306</b>
Name of the Village/Town:	<b>KALGARH (TAJPUR)</b>
Tehsil:	<b>PATHANKOT</b>
District:	<b>Pathankot</b>
Name & address of the crusher owner:	<b>YASHPAL BAJWA, S/O GIAN CHAND R/O LAXMI GARGEEN COLONY DHAKI PATHANKOT</b>
Name of the minor mineral being crusher:	<b>Coarse sand/washed sand, Round Bajri, Bajri 10-20mm, Bajri 20-40mm, Bajri 40-60mm</b>
Capacity of the crusher (MT per day):	<b>Above 5000</b>
Total Quantity processed / crushed:	<b>40357</b>

**425** Return Amount: Rs. 40357

Receipt of the Minor Mineral: -

Stock Register: Download File (<https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=stock-6bf995e62d9d0c37035024c3e724684d.pdf>)

Receipt of the Minor Mineral:

Detail of Mine Quarry	Weight slip number	Name of mine/ screening plant/ other	Type of material	Quantity Received	Remark	Document
any other (to be specified by applicant)	attached	attached	attached	0		Download File ( <a href="https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=6cf47a4eee549f8c2e60767d1f8fb6f5.pdf">https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=6cf47a4eee549f8c2e60767d1f8fb6f5.pdf</a> )
Total Quantity Received (CFT):				0		

Quantity of Minor Material Processed/Crushed:

Quantity Processed / Crushed	Electricity Consumed	Power Generated	Electricity Bill	DG Reading
36689	6604		Download File ( <a href="https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=ae780e5a2fd9c3e8cd637d5346579d80.pdf">https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=ae780e5a2fd9c3e8cd637d5346579d80.pdf</a> )	-

### General Entry

Opening Stock Raw Material(CFT) (Previous month): **121294**

Opening Stock Processed material(CFT) (Previous month): **188116**

Raw material during the month(CFT): **0**

Material processed during the month(CFT): **36689**

Expansion Quantity(CFT): **3668**

Material sold during the month(CFT): **11800**

Balance Raw Material(CFT): **84605**

Balance Processed Material(CFT): **216673**

Stone Crusher : MS VIJAY LAXMI GRAM UDYOG VILLAGE KALGARH (TAJPUR) 

Note: 10% allowance/increase in volume of total output is permissible as per notification E-537179/WR-PRO0MISC/123/2023-P6/417 Dated 26.10.2023

## Management

Home (<https://mineandgeology.punjab.gov.in/sdo/index.php>) >  
(<https://mineandgeology.punjab.gov.in/sdo/index.php?c=stone-crusher-returns&Cid=>)

### ≡ Returns Details

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Return Id	<b>162361</b>
JE Last Review Date	<b>13-02-2025</b>
Review By	<b>Navdeep singh(JE)</b>
SDO Last Review Date	<b>13-02-2025</b>
Review By	<b>Jasvir Singh(SDO)</b>
XEN Last Review Date	
Review By	
Return Payment	<b>Not-Paid</b>
Date of Submission	<b>29/11/2024</b>
Return Period	<b>21-10-2024 To 18-11-2024</b>
Name of the stone crusher:	<b>MS VIJAY LAXMI GRAM UDYOG VILLAGE KALGARH (TAJPUR)</b>
Registration Number:	<b>60306</b>
Name of the Village/Town:	<b>KALGARH (TAJPUR)</b>
Tehsil:	<b>PATHANKOT</b>
District:	<b>Pathankot</b>
Name & address of the crusher owner:	<b>YASHPAL BAJWA, S/O GIAN CHAND R/O LAXMI GARGEEN COLONY DHAKI PATHANKOT</b>
Name of the minor mineral being crusher:	<b>Coarse sand/washed sand, Round Bajri, Bajri 10-20mm, Bajri 20-40mm, Bajri 40-60mm</b>
Capacity of the crusher (MT per day):	<b>Above 5000</b>
Total Quantity processed / crushed:	<b>33733</b>

427 Return Amount: Rs. 33733

Receipt of the Minor Mineral: -

Stock Register: Download File (<https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=stock-77b2f3688d56651170932bb6afd32c35.pdf>)

Receipt of the Minor Mineral:

Detail of Mine Quarry	Weighthment slip number	Name of mine/ screening plant/ other	Type of material	Quantity Received	Remark	Document
any other (to be specified by applicant)	attached	attached	attached	26900		Download File ( <a href="https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=7e9c87ae4bc6eb4d2342a0e9a2f1ba7f.pdf">https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=7e9c87ae4bc6eb4d2342a0e9a2f1ba7f.pdf</a> )
Total Quantity Received (CFT):				26900		

Quantity of Minor Material Processed/Crushed:

Quantity Processed / Crushed	Electricity Consumed	Power Generated	Electricity Bill	DG Reading
30667	5520		Download File ( <a href="https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=e12e1ef4de4eae5400df038616d26689.pdf">https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=e12e1ef4de4eae5400df038616d26689.pdf</a> )	-

### General Entry

Opening Stock Raw Material(CFT) (Previous month): **84605**

Opening Stock Processed material(CFT) (Previous month): **216673**

Raw material during the month(CFT): **26900**

Material processed during the month(CFT): **30667**

Expansion Quantity(CFT): **3066**

Material sold during the month(CFT): **20750**

Balance Raw Material(CFT): **80838**

Balance Processed Material(CFT): **229656**

Stone Crusher : MS VIJAY LAXMI GRAM UDYOG VILLAGE KALGARH (TAJPUR) 

## Management

Home (<https://mineandgeology.punjab.gov.in/sdo/index.php>) >  
(<https://mineandgeology.punjab.gov.in/sdo/index.php?c=stone-crusher-returns&Cid=>)

### ≡ Returns Details

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Return Id	<b>162746</b>
JE Last Review Date	<b>13-02-2025</b>
Review By	<b>Navdeep singh(JE)</b>
SDO Last Review Date	<b>13-02-2025</b>
Review By	<b>Jasvir Singh(SDO)</b>
XEN Last Review Date	
Review By	
Return Payment	<b>Not-Paid</b>
Date of Submission	<b>01/01/2025</b>
Return Period	<b>19-11-2024 To 17-12-2024</b>
Name of the stone crusher:	<b>MS VIJAY LAXMI GRAM UDYOG VILLAGE KALGARH (TAJPUR)</b>
Registration Number:	<b>60306</b>
Name of the Village/Town:	<b>KALGARH (TAJPUR)</b>
Tehsil:	<b>PATHANKOT</b>
District:	<b>Pathankot</b>
Name & address of the crusher owner:	<b>YASHPAL BAJWA, S/O GIAN CHAND R/O LAXMI GARGEEN COLONY DHAKI PATHANKOT</b>
Name of the minor mineral being crusher:	<b>Coarse sand/washed sand, Round Bajri, Bajri 10-20mm, Bajri 20-40mm, Bajri 40-60mm</b>
Capacity of the crusher (MT per day):	<b>Above 5000</b>
Total Quantity processed / crushed:	<b>50624</b>

429 Return Amount: Rs. 50624

Receipt of the Minor Mineral: -

Stock Register: Download File (<https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=stock-50e7483b4dfff428364060b99d2511d.pdf>)

Receipt of the Minor Mineral:

Detail of Mine Quarry	Weight slip number	Name of mine/ screening plant/ other	Type of material	Quantity Received	Remark	Document
any other (to be specified by applicant)	attached	attached	attached	36800		Download File ( <a href="https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=84670161e0aba48a036977ebe645760a.pdf">https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=84670161e0aba48a036977ebe645760a.pdf</a> )
Total Quantity Received (CFT):				36800		

Quantity of Minor Material Processed/Crushed:

Quantity Processed / Crushed	Electricity Consumed	Power Generated	Electricity Bill	DG Reading
46022	8284		Download File ( <a href="https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=f6ed4fb6be6aa3c8dcd2ab296804a67b.pdf">https://minesandgeology.punjab.gov.in/crusher-returns/processing.php?file=f6ed4fb6be6aa3c8dcd2ab296804a67b.pdf</a> )	-

### General Entry

Opening Stock Raw Material(CFT) (Previous month): **80838**

Opening Stock Processed material(CFT) (Previous month): **229656**

Raw material during the month(CFT): **36800**

Material processed during the month(CFT): **46022**

Expansion Quantity(CFT): **4602**


Material sold during the month(CFT): **40513**

Balance Raw Material(CFT): **71616**

Balance Processed Material(CFT): **239767**

Stone Crusher : MS VIJAY LAXMI GRAM UDYOG VILLAGE KALGARH (TAJPUR) 

Note: 10% allowance/increase in volume of total output is permissible as per notification E-537179/WR-PRO0MISC/123/2023-P6/417 Dated 26.10.2023

 <b>PUNJAB STATE POWER CORPORATION LIMITED</b> (Regd. Office P.S.E.B. Head Office, The Mall Patiala-147001, Ph. 1912), CIN: U40109PB2010SGC033813 E-mail: 1912@pspcl.in, Website: www.pspcl.in, GSTIN NO: 03AAFCP5120Q1ZC <b>Original for Recipient Duplicate for Supplier, Taxable Invoice, Invoice-cum-Bill of Supply</b>										Billing Category	
										LARGE SUPPLY - GENERAL INDUSTRY	
Sub Division	Division	Circle	Billing Month			Bill Date	Bill cum Notice No.				
SARNA	PATHANKOT CITY	GURDASPUR	7			23-JUL-2024	20240723020059				
<b>Due Date of Payment</b>			<b>02-AUG-24</b>			Supply Voltage	Admissible Voltage		Metering Voltage	<b>A/C No.</b>	
<b>Payment By Local Cheque can be Made Upto</b>			<b>02-AUG-24</b>			11 KV	11 KV		11 KV	<b>G56LS0100650</b>	
Consumer Name: YASH PAL, S/O GIANCHAND, Address: V-TAJPUR.				<b>Sanctioned</b>		<b>Load(KW)</b>		<b>Date</b>	<b>CD(KVA)</b>		<b>Date</b>
GST No.: Connection Date: 01-JAN-80 Mobile No.: 78XXXXX005				Intensive (Arc Furnace)		0			0		
				Intensive (Ind. Fur./Others)		0			0		
				General		182.4		11-JAN-18	202.666		11-JAN-18
				Seasonal		0			0		
				<b>Total</b>		<b>182.4</b>			<b>202.666</b>		
New Reading Date	Old Reading Date	Period	Security Consumption		Meter Security	Feeder Code:		Feeder Name:			
10-JUL-24	13-JUN-24	27	412718		0						
	Meter Reading	Meter Multiplier	Line CTR	Meter Ratio	Metering Voltage	Overall Multiplier	MMTS Correction	Adcl. Supply Units	Consumption		
	New	Old									
MDI	37.444	36.9	1	4	1	11 KV	4		149.776		
KVAH	429787	428333	1	4	1	11 KV	4	0	5816		
KWH	356582	356227	1	4	1	11 KV	4	0	5420		
Meter Status	Meter Make	Last MCO Date			CTPT Unit/Make		Last SJO Date		Total KVAH General	Total KVAH PIU	
	9 18488922 PSEB	22-OCT-18			11 1989769 PSEB		06-SEP-04		5816	5420	
<b>(A) Fixed Charges</b>											
Contract Demant (L)		Actual Demand KVA (A)	80% of (L) KVA (B)	A or B whichever greater (C)	Rate per KVA/Month	Billing Days (D)	Fixed Charges = CxRx12/365		(A) Fixed Charges Amount(Rs.)		
General	PIU	General	PIU	General	PIU	General	PIU	General	PIU		
203	0	149.776	0	162.4	0	162.4	0	220	0	27	
									31628.07	0	
<b>(B) Energy Charges</b>											
Total KVAH		Tariff Rate		Amount						(B) Total Amount (Rs.)	
General	PIU	General	PIU	General	PIU	General	PIU	General	PIU		
5816	0	6.6	0	38385.6	0					38386	
<b>(C) Fuel Cost Adj. Charges</b>											
KVAH Consumption		Rate of FCA/KVAH		Amount	KVAH Consumption	Rate of FCA/KVAH		Amount	(C) FCA + Adcl. Surcharge (Rs.)		
5816	0	0	0	0	5816	0	0	0	0		
<b>(D) Rentals</b>											
PSPCL Meter Rent		MCB CTPT Unit Rental		Other Equip. Rent	Total Rent	SGST	CGST	Total GST	(D) Total Rentals with Tax (Rs.)		
1264	0	0	0	1264	113.76	113.76	1492	1492	1492		
<b>(E) Surcharges</b>											
<b>Voltage Surcharge</b>				<b>Demand Surcharge</b>				<b>TOD Surcharge</b>			
Admissible	Actual Supply	Surcharge Rate	Surcharge Amount	Excess Demand	Surcharge Rate	Surcharge Amount	Peak Hrs (6 pm - 10pm) KVAH	Rate	Amount	(E) Total Surcharges (Rs.)	
11 KV	11 KV	0	0	0	750	0	284	2	568	568	
<b>(F) Rebates</b>											
<b>Voltage Rebate</b>			<b>Single Point Supply Rebate/Night Rebate</b>		<b>Threshold Rebate</b>			<b>TOD Rebate</b>			
Units	Rate	HT/EHT Rebate	Eligible KVAH Rebate	Rate	Amount	Non Peak Hrs (10 pm - 6pm) KVAH	Rate	Amount	(F) Total Rebate (Rs.)		
5216	0	0	0	0	0	600	0	0	0		
<b>(G) Subsidy</b>											
Subsidized KVAH		Subsidy Rate		Amount						(G) Subsidy Amount (Rs.)	
5816	0.93	6074		6074						6074	
<b>(H) Open Access Charges (Applicable to LS Open Access Consumers)</b>											
Total Consumption KVAH	PSPCL Consumption	OA Consumption	Cross Subsidy Charges	Additional Surcharges	UI Charges	Standby Charges	Wheeling Charges	Transmission Charges	SLDC Charges	(H) Total OA Charges (Rs.)	
5816		0	0	0	0	0	0	0	0	0	
<b>(I) Previous Adjustment/Arrears Notice No.: 0 and Date:</b>											
Units	Fixed Charges	Energy Charges	FCA	Rentals	Surcharge (+)	Rebates (-)	Taxes	Subsidy	(I) Net Previous Adjustments (Rs.)		
0	0	0	0	0	0	0	0	0	0		
<b>(J) Sundry Charges/Allowances Notice No.: 0 and Date: 1/01/1900</b>											
Units	Fixed Charges	Energy Charges	FCA	Rentals	Surcharge (+)	Rebates (-)	Taxes	Subsidy	(J) Sundry Charges/Allowances (Rs.)		
0	0	0	0	0	0	0	0	0	0		
<b>(K) Taxation</b>											
Electricity Duty	Municipal Tax	IDF	Cow Cess	(K) Total Tax (Rs.)	TCS/TDS	PQ penalty					
9668	0	3223	0	12891	0						
<b>(L) Arrears Notice No.: 0 and Date: 1/01/1900</b>											
SOP	Rent	ED	Municipal Tax	IDF	(L) Current Fin. year Arrears Total (Rs.)						
-100	0	0	0	0	-100						
<b>NET BILL AMOUNT</b>						<b>Rs.78740/-</b>					
A + B + C + D + E - F - G + H + I + J + K + L						Seventy Eight Thousand Seven Hundred Forty Rupees Only					
<b>(M) Total Bill Amount</b>											
Due Date Cash/Online		Due Date Cheque/Draft		Net Amount Payable by due date				Simple interest on delayed payment @1.5%p.m.		Amount Payable within 1 month after due date	
<b>02-AUG-24</b>		02-AUG-24		78740				1181		79921	
<b>(N) Previous Payment Status</b>											
DATE	SOP	Rent	ED	Municipal Tax	IDF	(N) Previous Payment Total (Rs.)					
01-JUL-24	75914	1492	11403	0	3801	92610					
<b>(O) Consumption History of previous 12 month period</b>											
MONTH: -	-	-	-	-	-	-	-	-	-	-	
MDI: 7.8	107.452	7.844	7.8	135.048	147.6	149.776	0	0	0	0	
KWH: -	-	-	-	-	-	-	-	-	-	-	
KVAH: 2068	2912	2524	2488	11752	8044	5816	0	0	0	0	
<b>Message(s):</b>											
1. Please check & update (if required) email ID and mobile number by visiting <a href="https://contactregistration.pspcl.in">https://contactregistration.pspcl.in</a> as further bills will be delivered through emails & SMS only as per CC 1712021 & Public Notice dated 5.5.2021.											
2. Payments exceeding Rs.20,000/- shall be accepted in digital mode only w.e.f. 01-07-2021.											
3. In case the payment of billed amount is not made by the due date, the power supply shall be liable for disconnection after expiry of 15 days of the due date and this may be taken as notice under section 56 of the Electricity Act 2003 read with regulation 32 of the Supply Code, 2014.											
4. RS. .00 HAS BEEN CHARGED AS LATE PAYMENT SURCHARGE, RS. .00 HAS BEEN CHARGED AS INTEREST ON UNPAID AMOUNT.											
Powered by O/o CE(IT) PSPCL						Print Date: 07-31-2024 09:54 PM					



**Original for Recipient Duplicate for Supplier, Taxable Invoice, Invoice-cum-Bill of Supply**

Sub Division	Division	Circle	Billing Month	Bill Date	Bill cum Notice No.
SARNA	PATHANKOT CITY	GURDASPUR	8	22-AUG-2024	20240822020032
<b>Due Date of Payment</b>		<b>02-SEP-24</b>	Supply Voltage	Admissible Voltage	Metering Voltage
<b>Payment By Local Cheque can be Made Upto</b>		<b>02-SEP-24</b>	11 KV	11 KV	11 KV
Consumer Name: YASH PAL, S/O GIANCHAND, Address: V-TAJPUR.			<b>Sanctioned</b>	<b>Load(KW)</b>	<b>Date</b>
GST No.:			Intensive (Arc Furnace)	0	0
Connection Date: 01-JAN-80			Intensive (Ind. Fur./Others)	0	0
Mobile No.: 78XXXXX005			General	182.4	11-JAN-18
			Seasonal	0	0
			<b>Total</b>	182.4	202.666
New Reading Date		Old Reading Date	Period	Security Consumption	Meter Security
14-AUG-24		10-JUL-24	35	412718	0
Meter Reading		Meter Multiplier	Line CTR	Meter Ratio	Metering Voltage
New					
Old					
MDI	34.741	37.444	1	4	1
KVAH	431700	429787	1	4	1
KWH	358366	356582	1	4	1
Meter Status		Meter Make	Last MCO Date	CTPT Unit/Make	Last SJO Date
		9 18488922 PSEB	22-OCT-18	11 1989769 PSEB	06-SEP-04
<b>(A) Fixed Charges</b>					
Contract Demand (L)		Actual Demand KVA (A)	80% of (L) KVA (B)	A or B whichever greater (C)	Rate per KVA/Month
General	PIU	General	PIU	General	PIU
203	0	138.964	0	162.4	0
<b>(B) Energy Charges</b>					
Total KVAH		Tariff Rate		Amount	
General		PIU		General	
7652		0		50503.2	
<b>(C) Fuel Cost Adj. Charges</b>					
KVAH Consumption		Rate of FCA/KVAH		Amount	
7652		0		0	
<b>(D) Rentals</b>					
PSPCL Meter Rent		MCB CTPT Unit Rental		Other Equip. Rent	
1264		0		0	
<b>(E) Surcharges</b>					
<b>Voltage Surcharge</b>		<b>Demand Surcharge</b>		<b>TOD Surcharge</b>	
Admissible	Actual Supply	Surcharge Rate	Surcharge Amount	Excess Demand	Surcharge Rate
11 KV	11 KV	0	0	0	750
<b>(F) Rebates</b>					
<b>Voltage Rebate</b>		<b>Single Point Supply Rebate/Night Rebate</b>		<b>Threshold Rebate</b>	
Units	Rate	HT/EHT Rebate	Rebate	Eligible KVAH Rebate	Rate
6748	0	0	0	0	0
<b>(G) Subsidy</b>					
Subsidized KVAH		Subsidy Rate		Amount	
7652		0.93		8048	
<b>(H) Open Access Charges (Applicable to LS Open Access Consumers)</b>					
Total Consumption KVAH	PSPCL Consumption	OA Consumption	Cross Subsidy Charges	Additional Surcharges	UI Charges
7652			0	0	0
<b>(I) Previous Adjustment/Arrears</b>					
Units	Fixed Charges	Energy Charges	FCA	Rentals	Surcharge (+)
0	0	0	0	0	0
<b>(J) Sundry Charges/Allowances</b>					
Units	Fixed Charges	Energy Charges	FCA	Rentals	Surcharge (+)
0	0	0	0	0	0
<b>(K) Taxation</b>					
Electricity Duty	Municipal Tax	IDF	Cow Cess	(K) Total Tax (Rs.)	TCS/TDS
12679	0	4226	0	16905	0
<b>(L) Arrears</b>					
SOP	Rent	ED	Municipal Tax	IDF	(L) Current Fin. year Arrears Total (Rs.)
-100	0	0	0	0	-100
<b>NET BILL AMOUNT</b>			<b>Rs.102820/-</b>		
A + B + C + D + E - F - G + H + I + J + K + L			One Lakh Two Thousand Eight Hundred Twenty Rupees Only		
<b>(M) Total Bill Amount</b>					
Due Date Cash/Online	Due Date Cheque/Draft	Net Amount Payable by due date	Simple interest on delayed payment @1.5%p.m.	Amount Payable within 1 month after due date	
<b>02-SEP-24</b>	02-SEP-24	102820	1542	104362	
<b>(N) Previous Payment Status</b>					
DATE	SOP	Rent	ED	Municipal Tax	IDF
01-AUG-24	64357	1492	9668	0	3223
<b>(O) Consumption History of previous 12 month period</b>					
7.8	107.452	7.844	7.8	135.048	147.6
-	-	-	-	-	-
2068	2912	2524	2488	11752	8044

**Message(s):**

- Please check & update (if required) email ID and mobile number by visiting <https://contactregistration.pspcl.in> as further bills will be delivered through emails & SMS only as per CC 1712021 & Public Notice dated 5.5.2021.
- Payments exceeding Rs.20,000/- shall be accepted in digital mode only w.e.f. 01-07-2021.
- In case the payment of billed amount is not made by the due date, the power supply shall be liable for disconnection after expiry of 15 days of the due date and this may be taken as notice under section 56 of the Electricity Act 2003 read with regulation 32 of the Supply Code, 2014.
- RS. .00 HAS BEEN CHARGED AS LATE PAYMENT SURCHARGE, RS. .00 HAS BEEN CHARGED AS INTEREST ON UNPAID AMOUNT.

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YASH PAL, SO GAN CHAND,  
 V:TAJPUR.  
 Mobile: 78XXXXX005  
 Email:youchXXXXXXXXXa@gmail.com  
 Circle:GURDASPUR  
 Division: PATHANKOT CITY  
 Sub-Division: SARNA

Category: **LARGE SUPPLY -  
 GENERAL INDUSTRY**

Nature of Industry:

Connection Date: 01-JAN-80

Sanctioned Load: **182.4 KW**

Sanctioned CD: **202.666 kVA**

Bill Cycle: **9**

Meter Status:

Bill Status:

Bill Date: **23-SEP-2024**

Meter Security: **412718**

ACD:

Bill No- **20240923020040**

Meter Make: **9 18488922 PSEB**

Meter Digit:

Meter No. **18488922**

Meter Phase:

Meter Type:

Bill days: **37**

<b>Account- G56LS0100650</b>	<b>Due Date: 03-OCT-24 (Online/RTGS)</b>	Units Consumed 13132 kVAh	Current Bill (A+B+C+D+E+F- G-H+I+J+K) ₹ 0	Previous Outstanding ₹ 0	<b>Amount payable within one month of the due date : ₹ 145145</b>
<b>Payable Amount: ₹ 143000</b>					

Previous Payment Total (Rs.)	₹ <b>102820</b>
Previous Payment Date	30-AUG-24

Feeder Code	
Feeder Name	

Admissible Voltage (KV)	Supply Voltage (KV)	Metering Voltage (KV)
11 KV	11 KV	11 KV

**Meter Reading Details**

Last MCO Date: 22-OCT-18			Last SJO Date: 06-SEP-04			CTPT: 111989769 PSEB							
<b>Current Reading 20-SEP-24</b>			<b>Previous reading 14-AUG-24</b>			Meter Multiplier	Line CTR	MTR Ratio	Mtr. Volt. ratio	Overall Multiplier	MMTS Correction	Addl. Supply Units	Consumption
kVAh	kWh	MDI	kVAh	kWh	MDI								
434983	361349	1.7321	431700	358366	34741	1	4	1	11 KV	4			
Total kWh: 11932		Total kVAh: 13132		PF:		MDI: 6.9284		TOD on peak:		TOD of-peak:			

**Fixed Charges (A)**

Contract Demand kVA	(l)	Generat	203
		PIU	0
Actual Demand kVA	(a)	Generat	6.928
		PIU	0
80% of (L) kVA	(b)	Generat	162.4
		PIU	0
A or B whichever is greater	(c)	Generat	162.4
		PIU	0
Rate per kVA/month	(r)	Generat	220
		PIU	0
Billing Days	(d)		37
Fixed Charges		Generat	43342.16
		PIU	0
Fixed Charges (₹)			43342

**Other Charges**

Fuel Cost Adj. Charges (C) (₹)	0
Additional Surcharge (D) (₹)	0
Rentals (E) (₹)	1264
Surcharges (F) (₹)	1184
Rebates (G) (₹)	0
Subsidy (H) (₹)	13198
Open Access Charges (Applicable to LS Open Access Consumers (I) (₹)	0
Previous Outstanding (J) (₹)	0

**Energy Charges (B)**

Total kVAh	Tariff Rate	Amount	Energy Charges (₹)
	Generat	Generat	
13132	6.6	86671.2	86671

**Previous Outstanding (J) (₹)**

Current Charges (₹)	
Unpaid Arrears (₹)	
Adjustments (₹)	0
Sundry Charges (₹)	0
Sundry Allowances (₹)	0

**Taxes/Duty/Cess (K)**

Electricity Duty (₹)	17700
Municipal Tax (₹)	0
IDF (₹)	5900
Cow Cess (₹)	0
Any Other (₹)	
Total Taxes (₹)	23600



**Surcharges (F) (₹)**

Voltage Surcharge				Demand surcharge			TOD surcharge			Total surcharges (₹)
Admissible voltage	Actual supply voltage	Surcharge rate	Amount of voltage surcharge	Additional demand	Demand surcharge rate	Amount of demand surcharge	Peak hours (6pm to 10 pm)	Rate	Amount	
11 KV	11 KV	0	0	0	750	0	592	2	1184	1184

**Previous Consumption Pattern**

Month	MDI	kWh	kVAh
-	7.8	-	2068
-	107.452	-	2912
-	7.844	-	2524
-	7.8	-	2488
-	135.048	-	11752
-	147.6	-	8044
-	149.776	-	5816
-	138.964	-	7652
-	6.9284	-	13132
-	0	-	0
-	0	-	0
-	0	-	0


**Payment Platforms**

**Help Center**

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Website: <https://pspcl.in/> Missed Call: 1800

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Industrial Facilitation Cell

Email: [industrial-cel@pspcl.in](mailto:industrial-cel@pspcl.in) WhatsApp: 96461 19141

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Scan & Pay Bill

YASH PAL, SO GAN CHAND, V:TJJPUR. Mobile: 78XXXXX005 Email:youchXXXXXXXXXa@gmail.com Circle:GURDASPUR Division: PATHANKOT CITY Sub-Division: SARNA	Category: <b>LARGE SUPPLY - GENERAL INDUSTRY</b>	Bill Cycle: <b>10</b>	Bill No-20241024020045
	Nature of Industry:	Meter Status: Bill Status: Bill Date:24-OCT-2024	Meter Make: 9 18488922 PSEB Meter Digit: Meter No.18488922 Meter Phase: Meter Type:
	Connection Date: 01-JAN-80	Meter Security:412718	
	Sanctioned Load:182.4 KW	ACD:	Bill days: 30
	Sanctioned CD:202.666 kVA		

<b>Account- G56LS0100650</b>	<b>Due Date: 04-NOV-24</b> (Online/RTGS)	Units Consumed 7268 kVAh	Current Bill (A+B+C+D+E+F- G-H+I+J+K) ₹	Previous Outstanding ₹ 0	<b>Amount payable within one month of the due date : ₹ 93959</b>
<b>Payable Amount: ₹ 92570</b>					

Previous Payment Total (Rs.)	₹ 143000	Feeder Code	
Previous Payment Date	30-SEP-24	Feeder Name	

Admissible Voltage (KV)	Supply Voltage (KV)	Metering Voltage (KV)
11 KV	11 KV	11 KV

**Meter Reading Details**

Last MCO Date:22-OCT-18			Last SJO Date:06-SEP-04			CTPT: 111989769 PSEB							
<b>Current Reading 20OCT-24</b>			<b>Previous reading 20-SEP-24</b>			Meter Multiplier	Line CTR	MTR Ratio	Mtr. Volt. ratio	Overall Multiplier	MMTS Correction	Addl.Supply Units	Consumption
kVAh	kWh	MDI	kVAh	kWh	MDI								
436800	363000	38.521	434983	361349	1.721	1	4	1	11 KV	4			
Total kWh: 6604		Total kVAh: 7268		PF:		MDI:154.084		TOD on peak:		TOD of-peak:			

**Fixed Charges (A)**

Contract Demand kVA	(l)	Generat	203
		PIU	0
Actual Demand kVA	(a)	Generat	154.084
		PIU	0
80% of (L) kVA	(b)	Generat	162.4
		PIU	0
A or B whichever is greater	(c)	Generat	162.4
		PIU	0
Rate per kVA/month	(r)	Generat	220
		PIU	0
Billing Days	(d)		30
Fixed Charges	crd*12/365 or 366	Generat	35142.3
		PIU	0
Fixed Charges (₹)			35142

**Other Charges**

Fuel Cost Adj. Charges (C) (₹)	0
Additional Surcharge (D) (₹)	0
Rentals (E) (₹)	1264
Surcharges(F) (₹)	533
Rebates(G) (₹)	181
Subsidy(H) (₹)	7477
Open Access Charges (Applicable to LS Open Access Consumers (I) (₹)	0
Previous Outstanding (J) (₹)	0

**Energy Charges(B)**

Total kVAh	Tariff Rate	Amount	Energy Charges (₹)
	Generat	Generat	
7268	6.6	47968.8	47969

**Previous Outstanding (J) (₹)**

Current Charges (₹)	
Unpaid Areams (₹)	
Adjustments (₹)	0
Sundry Charges (₹)	0
Sundry Allowances (₹)	0

**Taxes/Duty/Cess(K)**

Electricity Duty (₹)	11398
Municipal Tax (₹)	0
IDF (₹)	3799
Cow Cess (₹)	0
Any Other (₹)	
Total Taxes (₹)	15197

**Surcharges (F) (₹)**

Voltage Surcharge				Demand surcharge			TOD surcharge			Total surcharges (₹)
Admissible voltage	Actual supply voltage	Surcharge rate	Amount of voltage surcharge	Additional demand	Demand surcharge rate	Amount of demand surcharge	Peak hours (6pm to 10 pm)	Rate	Amount	
11 KV	11 KV	0	0	0	750	0	320	0	533	533

**Previous Consumption Pattern**

Month	MDI	kWh	kVAh
-	7.8	-	2068
-	107.452	-	2912
-	7.844	-	2524
-	7.8	-	2488
-	135.048	-	11752
-	147.6	-	8044
-	149.776	-	5816
-	138.964	-	7652
-	6.9284	-	13132
-	154.084	-	7268
-	0	-	0
-	0	-	0


**Payment Platforms**

**Help Center**

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Scan & Pay Bill

YASH PAL, S/O GAN CHAND,  
V:TAJPUR.  
Mobile: 78XXXXX005  
Email:youdhXXXXXXXXXa@gmail.com  
Circle:GURDASPUR  
Division: PATHANKOT CITY  
Sub-Division: SARNA

Category: **LARGE SUPPLY - GENERAL INDUSTRY**

Nature of Industry:

Connection Date: 01-JAN-80  
Sanctioned Load:182.4 KW  
Sanctioned CD:202.666 KVA

Bill Cycle:11

Meter Status:  
Bill Status:  
Bill Date:22-NOV-2024

Meter Security:412718

ACD:

Bill No-20241122020060

Meter Make: 9 18488922 PSEB  
Meter Digit:  
Meter No.18488922  
Meter Phase:  
Meter Type:

Bill days: 29

<b>Account- G56LS0100650</b>	<b>Due Date: 02-DEC-24</b> (Online/RTGS)	Units Consumed 6032 kVAh	Current Bill (A+B+C+D+E+F+G+H+I+J+K) ₹	Previous Outstanding ₹ 0	<b>Amount payable within one month of the due date : ₹ 82895</b>
<b>Payable Amount: ₹ 81670</b>					

Previous Payment Total (Rs.)	₹ 92570
Previous Payment Date	04-NOV-24

Feeder Code	
Feeder Name	

<b>Admissible voltage (KV)</b> 11KV	<b>Supply voltage (KV)</b> 11KV	<b>Metering voltage (KV)</b> 11KV
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**Meter Reading Details**

Last MCO Date:22-OCT-18			Last SJO Date: 06-SEP-04			CTPT: 111989769PSEB							
<b>Current Reading 18-NOV-24</b>			<b>Previous reading 20OCT-24</b>			Meter Multiplier	Line CTR	MTR Ratio	Mtr. Volt. ratio	Overall Multiplier	MMTS Correction	Addl Supply Units	Consumption
kVAh	kWh	MDI	kVAh	kWh	MDI								
438308	364380	36.064	436800	363000	38.521	1	4	1	11 KV	4			
Total kWh: 5520		Total kVAh: 6032		PF:		MDI:144.256		TOD on peak:		TOD of-peak:			

**Fixed Charges (A)**

Contract Demand kVA	(l)	General	203
		PTU	0
Actual Demand kVA	(a)	General	144.256
		PTU	0
80% of (L) kVA	(b)	General	162.4
		PTU	0
A or B whichever is greater	(c)	General	162.4
		PTU	0
Rate per kVA/month	(r)	General	220
		PTU	0
Billing Days	(d)		29
Fixed Charges		General	33970.89
		PTU	0
Fixed Charges (₹)			33971

**Other Charges**

Fuel Cost Adj. Charges (C) (₹)	0
Additional Surcharge (D) (₹)	0
Rentals (E) (₹)	1264
Surcharges(F) (₹)	0
Rebates(G) (₹)	796
Subsidy(H) (₹)	5898
Open Access Charges (Applicable to LS Open Access Consumers (I) (₹)	0
Previous Outstanding (J) (₹)	0

**Energy Charges(B)**

Total kVAh	Tariff Rate	Amount	Energy Charges (₹)
	General	General	
6032	6.6	39811.2	39811

**Previous Outstanding (J) (₹)**

Current Charges (₹)	
Unpaid Arrears (₹)	
Adjustments (₹)	0
Sundry Charges (₹)	0
Sundry Allowances (₹)	0

**Taxes/Duty/Cess(K)**

Electricity Duty (₹)	10063
Municipal Tax (₹)	0
IDF (₹)	3354
Cow Cess (₹)	0
Any Other (₹)	
<b>Total Taxes (₹)</b>	<b>13417</b>

**Surcharges (F) (₹)**

Voltage Surcharge				Demand surcharge			TOD surcharge			
Admissible voltage	Actual supply voltage	Surcharge rate	Amount of voltage surcharge	Additional demand	Demand surcharge rate	Amount of demand surcharge	Peak hours (6pm to 10 pm)	Rate	Amount	Total surcharges (₹)
11 KV	11 KV	0	0	0	750	0	324	0	0	0

**Previous Consumption Pattern**

Month	MDI	kWh	kVAh
-	7.8	-	2068
-	107.452	-	2912
-	7.844	-	2524
-	7.8	-	2488
-	135.048	-	11752
-	147.6	-	8044
-	149.776	-	5816
-	138.964	-	7652
-	6.9284	-	13132
-	154.084	-	7268
-	144.256	-	6032
-	0	-	0



**Payment Platforms**



**Help Center**

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Division: PATHANKOT CITY  
Sub-Division: SARNA

Category: **LARGE SUPPLY - GENERAL INDUSTRY**

Nature of Industry:

Connection Date: 01-JAN-80  
Sanctioned Load:182.4 KW  
Sanctioned CD:202.666 KVA

Bill Cycle:12

Meter Status:  
Bill Status:  
Bill Date:24-DEC-2024

Meter Security:412718

ACD:

Bill No-20241224020018

Meter Make: 9 18488922 PSEB  
Meter Digit:  
Meter No.18488922  
Meter Phase:  
Meter Type:

Bill days: 29

<b>Account- G56LS0100650</b>	<b>Due Date: 03-JAN-25</b> (Online/RTGS)	Units Consumed 9016 kVAh	Current Bill (A+B+C+D+E+F+G+H+J+K) ₹	Previous Outstanding ₹	<b>Amount payable within one month of the due date : ₹ 103522</b>
<b>Payable Amount: ₹ 102010</b>					

Previous Payment Total (Rs.)	₹ 82895
Previous Payment Date	06-DEC-24

Feeder Code	
Feeder Name	

<b>Admissible voltage (KV)</b> TTKV	<b>Supply voltage (KV)</b> TTKV	<b>Metering voltage (KV)</b> TTKV
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**Meter Reading Details**

Last MCO Date:22-OCT-18			Last SJO Date:06-SEP-04			CTPT: 111989769PSEB							
<b>Current Reading</b> 17-DEC-24			<b>Previous reading</b> 18-NOV-24			Meter Multiplier	Line CTR	MTR Ratio	Mtr. Volt. ratio	Overall Multiplier	MMTS Correction	Addl Supply Units	Consumption
kVAh	kWh	MDI	kVAh	kWh	MDI								
440562	366451	39.86	438308	364880	36064	1	4	1	11 KV	4			
Total kWh: 8284		Total kVAh: 9016		PF:		MDI:159.44		TOD on peak:296		TOD of peak:660			

**Fixed Charges (A)**

Contract Demand kVA	(l)	General	203
		PTU	0
Actual Demand kVA	(a)	General	159.44
		PTU	0
80% of (L) kVA	(b)	General	162.4
		PTU	0
A or B whichever is greater	(c)	General	162.4
		PTU	0
Rate per kVA/month	(r)	General	220
		PTU	0
Billing Days	(d)		29
Fixed Charges		General	33970.89
		PTU	0
Fixed Charges (₹)			33971

**Other Charges**

Fuel Cost Adj. Charges (C) (₹)	0
Additional Surcharge (D) (₹)	0
Rentals (E) (₹)	1264
Surcharges(F) (₹)	0
Rebates(G) (₹)	660
Subsidy(H) (₹)	8776
Open Access Charges (Applicable to LS Open Access Consumers (I) (₹)	0
Previous Outstanding (J) (₹)	

**Energy Charges(B)**

Total kVAh	Tariff Rate	Amount	Energy Charges (₹)
	General	General	
9016	6.6	59505.6	59506

**Previous Outstanding (J) (₹)**

Current Charges (₹)	
Unpaid Arrears (₹)	
Adjustments (₹)	0
Sundry Charges/ Allowances (₹)	0

**Taxes/Duty/Cess(K)**

Electricity Duty (₹)	12606
Municipal Tax (₹)	0
IDF (₹)	4202
Cow Cess (₹)	0
Any Other (₹)	
Total Taxes (₹)	16808
TCS/TDS (₹)	0/
PQ penalty (₹)	

**Surcharges (F) (₹)**

Voltage Surcharge				Demand surcharge			TOD surcharge			Total surcharges (₹)
Admissible voltage	Actual supply voltage	Surcharge rate	Amount of voltage surcharge	Additional demand	Demand surcharge rate	Amount of demand surcharge	Peak hours (6pm to 10 pm)	Rate	Amount	
11 KV	11 KV	0	0	0	750	0	296	0	0	0

**Previous Consumption Pattern**

Month	MDI	kWh	kVAh
-	7.8	-	2068
-	107.452	-	2912
-	7.844	-	2524
-	7.8	-	2488
-	135.048	-	11752
-	147.6	-	8044
-	149.776	-	5816
-	138.964	-	7652
-	6.9284	-	13132
-	154.084	-	7268
-	144.256	-	6032
-	159.44	-	9016



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